

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

C.P.No.54/2001

Date of order: 16.8.2002

Sunil Kumar Pacherwal, S/o late Sh.Gauri Shankar Pacherwal, R/o Nahargarh Kile ke Neeche, Harijan Basti, Jaipur.

...Applicant.

Vs.

1. Sh.V.N.Kaul, Controller & Auditor General, 10 Bhadur Shah Marg, New Delhi.
2. Sh.R.K.Gause, Indian Audit & A/c Deptt, Accountant General (A&E) Rajasthan, Jaipur.
3. Shri Sorabh Narain, Dy.Accountant General(Admn) Indian Audit & Accounts Deptt, Rajasthan, Jaipur.

...Respondents.

Mr.Vinod Goyal - Counsel for applicant.

CORAM:

Hon'ble Mr.H.O.Gupta, Administrative Member

Hon'ble Mr.M.L.Chauhan, Judicial Member.


ORDER (ORAL)

This contempt petition has been filed by the applicant for alleged wilful disobedience of the order of this Tribunal dated 11.12.2001 passed in O.A No.227/2001, Sunil Kumar Pacherwal Vs. Union of India & Ors.

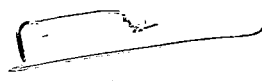
2. The operative portion of order of the Tribunal is as under:

"I, therefore, allow this O.A and quash the order dated 8.5.2001 passed by the respondents' department and direct the respondents to consider the case of the applicant for appointment on compassionate grounds as and when vacancy arises in Group-D cadre for appointment on compassionate grounds."

3. The order of the Tribunal is for consideration of his case as and when a vacancy arises. There is no affidavit from the applicant that the vacancy has since arisen. In the circumstances, this Contempt Petition is premature. The same is dismissed accordingly.


(M.L. Chauhan)

Member (J)


(H.O. Gupta)

Member (A)